

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
COURT-I
(through hybrid mode)

Item No. 112

IA No. 739/22
and
CP(IB) No. 15/Chd/J&K/2022

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...Petitioner

Vs.

Ghulam Mohi-Ud-Din-Mir & Ors.

...Respondents

Under Section: 95(1), 99, IBC 2016

Order delivered on 25.01.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the RP

: Mr. Vishal Hirawat, Proxy for
Mr. Abhishek Devgal, Advocate

ORDER

IA No. 739/22

The present application has been filed to place on record, the report of RP under Section 99 of the Code. The same is taken on record. Thus, IA No. 739/22 is disposed of accordingly. File be tagged with the main petition for future reference.

CP(IB) No. 15/Chd/J&K/2022

It is stated by learned counsel for RP that the Personal Guarantor had already been informed and a copy of the report has already been supplied. RP is directed to inform the next date of hearing to the Respondent-Personal Guarantor/counsel through email and place a copy of the email on record with an affidavit so that effective proceedings can be taken on the next date of hearing. Let the same be done within two weeks. Objection, if any, be filed by learned counsel for

Respondent-Personal Guarantor within one week after receiving information with a copy in advance to the counsel opposite. Response, if any, be filed within one week with a copy in advance to the counsel opposite. List on 19.03.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)